M. SELVANATHAN AND ANR. ETC.

v.

THE REGISTRAR, CENTRAL ADMINISTRATIVE TRIBUNAL, CHENNAI AND ORS. ETC.

FEBRUARY 11, 2005

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Α

[R.C. LAHOTI, CJ., K.G. BALAKRISHNAN AND G.P. MATHUR, JJ.]

Service Law:

Reservation—Claimed by migrant Scheduled Caste candidates—Held, for reasons given in Civil Appeal Nos. 6-7 of 1998* etc. these appeals are allowed.

*S. Pushpa and Ors. v. Sivachanmughavelue and Ors., [2005] 1 SCR 1158, referred to.

D

CIVIL APPELLATE JURISDICTION: Civil Appeal Nos. 1381-82 of 2004.

From the Judgment and Order dated 29.1.2002 of the Madras High Court in W.P. Nos. 8279 and 8280 of 1998.

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AND

C.A. No. 1383 of 2004.

- V. Prabhakar, C.U. Sunanithni, R.S. Krishan Kumar and M.K.D. Namboodiri for the Appellant in C.A. Nos. 1381-82/2004.
- S. Gurukrishna Kumar, Ms. Srikala, G.K. and S.R. Setia for the Appellant in C.A. No. 1383/2004
- M.N. Rao, V.R. Reddy, R. Venkataramani, T.S. Doabia, M.A. Chinnaswamy, V.G. Pragasam, V. Balachandran, Naveen, R. Nath, Ms. Lalit Mohini Bhat, Ms. Hetu Arora, Ms. Anitha Shenoy, Ashok Panigrahi, V.K. Verma, S.N. Terdal and Ms. Sunita Sharma for the Respondents.

The Judgment of the Court was delivered by

A G.P. MATHUR, J. The issue involved in these appeals is similar to that of Civil Appeal Nos. 6-7 of 1998 and Civil Appeal Nos. 4-5 of 1998. In these cases, the Central Administrative Tribunal had allowed the O.A. filed by some of the respondents following its earlier judgment and order dated 5.11.1996 given in O.A. No. 199/1996 and O.A. No. 214/1996 and the writ petition filed by the appellants challenging the said order was dismissed by the Madras High Court.

For the reasons given in Civil Appeal Nos. 6-7 of 1998 etc. these appeals are allowed and the impugned judgment and order of the Central Administrative Tribunal (Madras Bench) is set aside.

 $C_{R.P.}$

Appeals allowed.